



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar

NOTIFICATION

Srinagar, the 6th July, 2017

SRO 271.-Whereas, on receipt of an information by the Budgam Police regarding the presence of a militant in the house of Shri Nazir Ahmad Dar S/O Ghulam Hassan Dar R/O Hushroo, Chadoora, the area was cordoned off and the search operation was initiated. During the search operation, the militant, who was hiding in the house of above-named person, fired upon the search party and was killed in retaliation by the search party. Some arms and ammunition were also recovered from the possession of deceased militant, whose identity was later on revealed as Umar R/O Lahore, Pakistan; and

Whereas, with regard to the afore-mentioned incident, a case FIR No. 228/2013 u/s 307 of RPC, 7/27 of Arms Act and Sections 18 & 19 of the Unlawful Activities (Prevention) Act, 1967 [for short, "UA (P) Act"] was registered in Police Station, Chadoora, Budgam and the investigation was initiated; and

Whereas, during the course of investigation, charge u/s 18 of UA (P) Act was not established against the accused namely, Shri Nazir Ahmad Dar S/O Ghulam Hassan Dar R/O Hushroo, Chadoora, and the offence u/s 18 of the UA (P) Act was dropped against the above-named accused; and

Whereas, during the course of investigation, on the basis of statements of witnesses, including independent witnesses, the seizure memos and other evidence, the Investigating Officer has established a prima facie case u/s 19 of the UA (P) Act against the above named accused, besides, established a case u/s 307 RPC and 7/27 Arms Act against the deceased militant; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the UA (P) Act has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that a prima-facie case u/s 19 of UA (P) Act arising out of FIR No. 228/2013 of Police Station, Chadoora, is made out against the accused person namely, Shri Nazir Ahmad Dar S/O Ghulam Hassan Dar R/O Hushroo, Chadoora, for launching prosecution against him in the competent court of law; and

